

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-1111(PB)/2019

IN THE MATTER OF:

Apurava Kalia (HUF)

..... Petitioners/Applicant

v.

Sunshine Trade Tower Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Manoj Kumar, Adv.

For the Respondent

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ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 23.05.2019.

Process dasti as well.

List for further consideration on 23.05.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)